

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A. B. A. No. 2169 of 2020

Sunil Yadav Petitioner

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Prashant Kumar Rahul, Advocate

For the Opposite Party : Mr. Shiv Kumar Sharma, A.P.P.

4/25.06.2020 Heard the parties.

The petitioner is apprehending his arrest in connection with Balumath P.S. Case No. 247 of 2019.

It has been alleged that a truck and a pay loader illegally transporting coal with forged documents was intercepted.

It has been submitted by the learned counsel for the petitioner that the petitioner has got four criminal antecedents.

Regard being had to the antecedent of the petitioner, I am not inclined to extend privilege of anticipatory bail to the petitioner.

This application accordingly stands rejected.

(Rongon Mukhopadhyay, J)